

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. Nos. 379 & 380 of 2013

in

DFR No. 1559 of 2013

Dated 9th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Doddanavar Global Energy Pvt. Ltd.Appellant(s)

Versus

Bangalore Electricity Supply Co. Ltd.
& Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. B. Subrahmanya Prasad
Counsel for the Respondent(s) : Ms. Swapna Seshadri for R.1 & R.2
Mr. Anand K. Ganesan for R.3

ORDER

I.A. Nos. 379 & 380 of 2013
(Appls. for condonation of delay)

I.A. No. 379 of 2013 is an Application to condone the delay of 59 days in refiling the Appeal. Though we are not satisfied with the explanation given for the delay, we deem it fit to condone the delay on payment of Cost of Rs. 10,000/- to be payable to a charitable organisation. Accordingly, Ordered.

I.A. No. 380 of 2013 is an Application to condone the delay of 46 days in filing the Appeal as against the main order. Though we are not satisfied with the explanation given for the delay, we deem

it appropriate to condone the delay on payment of Cost of Rs. 10,000/- to be payable to a charitable organisation. Accordingly, Ordered.

In view of the above Orders, the Applicant/Appellant is directed to pay the total cost of Rs.20,000/- (Rupees twenty thousand only) to a charitable organisation, namely, "**Dr. Ruhi Foundation School, Village: Gheja, Sector 93, NOIDA, A/c (TRUST):- Payable to : SAIDEEP DR. RUHI FOUNDATION, A/c No. 95266 3443**" within two weeks.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **05.02.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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